CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI

REGIONAL BENCH – COURT NO.405

Service Tax Appeal No. 89264 of 2018

(Arising out of Order-in-Appeal No. GOA-EXCUS-000-APP-028-2018-19 dated 18.07.2018 passed by the Commissioner (Appeals) of CGST & Customs, Goa)

M/s Andrew Telecommunication India Pvt Ltd. ....Appellant
Plot No. N-2 Phase IV Verna
Industrial Estate
Verna-Salcette, Goa
Maharashtra-403722

VERSUS

Commissioner of Central Goods And Service Tax-Goa ....Respondent
ICE House, EDC Complex,
Plot No. 06, Patto, Panji
Goa, Maharashtra-403001

APPERANCE:

Shri Anandu Vithal Nayak, Tax Head for the Appellant
Shri Dilip Shinde, Assistant Commissioner Authorised Representative for the Respondent

CORAM:

HON'BLE MR. AJAY SHARMA, MEMBER (JUDICIAL)

FINAL ORDER NO. A/86738 / 2021

Date of Hearing: 02.09.2021
Date of Decision: 02.09.2021

PER: AJAY SHARMA

Mr. Nayak, Learned Tax Head of the Appellant appeared and submits that they have rectified the mistake of filing the Appeal in wrong format by filing a letter dated 26/08/2021 in the Registry stating that the said Appeal maybe treated to have been filed in format ST-V i.e. Service Tax format and in view of the aforesaid letter the Registry has re-numbered the Appeal as ST/89624/2018-SM. Mr. Nayak further submits that they have already applied under the Sabka Viswas(Legacy Dispute Resolution) Scheme, 2019 and a discharge certificate dated 25/12/2019 has already been issued to the Appellant for full and final settlement of tax dues under Section 27 of the Finance Act, 2019 r/w Rule 9 of the Sabka Vishwas (Legacy Dispute Resolution), 2019 and therefore he prays for withdrawal of the Appeal.

2. In view of the contention and submissions made hereinabove, the Appeal filed by the Appellant is dismissed as withdrawn.

(Order pronounced in the open Court)

(Ajay Sharma)
Member (Judicial)

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